NATIONALISATION OF BANKS

/_{155. SHRI SYED HUSSAIN}:

SARDAR NARINDAR SINGH BRAR:

SARDAR GURCHARAN SINGH TOHRA:

SHRI SWAISINGH SISODIA: SHRI A. P. CHATTERJEE:

Will the Minister of FINANCE be pleased to state:

- (a) whether Government are aware of a statement made recently by Shri V. C. Shukla, Union Minister of State for Home Affairs that appeared in the 'Hindustan Times' dated 6th July, 1969 that all Banks in India should be nationalised at one stroke;
- (b) whether Government are also aware of a recent press statement made by some Members of Parliament urging upon Government to nationalise the Banks; and
- (c) if so, what is Governments' re-action thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): (a) and (b) Government have seen certain press reports to this effect.

(c) Government promulgated an Ordinance on 19th July, 1969, nationalising fourteen of the major commercial banks incorporated in India in order to serve better the needs of development of the economy in conformity with national policy and objectives.

INCOME-TAX OFFICERS

156. SHRI B. C. PATTANAYAK: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that in the case of 199 Class II Income-Tax Officers, recruited in February, 1969 on the recommendation of the U.P.S.C., the Commission had recommended that their pay should be fixed according to the normal rules regarding fixation of pay giving benefit of past service;
- (b) whether it is also a fact that their pay has not been fixed so far; and
- (c) if so, what action is being taken by Government to fix their pay early?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P.C. SETHI): (a) The U.P.S.C. had recom-

mended that the initial pay of the first three candidates should be fixed at specified amounts higher than the minimum of the scale of pay for Income-Tax Officers, Class II. In the case of the remaining 196 candidates, their recommendation was that the pay might be fixed at the minimum of the scale or according to the rules, as the case may be. It was clarified by the Commission that the pay may be fixed according to rules in the case of Government servants and at the minimum of the scale in the case of others.

(b) and (c) The Accountants General concerned are reported to have fixed the pay. However certain points raised in this connection and also several representations made by some officers are being examined.

WHITE-WASHING IN D.I.Z. AREA

157. SHRI B. C. PATTANAYAK: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

- (a) whether it is a fact that white-washing, painting and other annual repairs in Government quarters in the D. I. Z. area in New Delhi are carried out in parts and phases and the whole process of white-washing and painting of doors, etc.. in a quarter takes about 55 to 65 days to complete the entire work; thereby causing much and repeated inconvenience to the occupants of these quarters;
- (b) whether it is also a fact that the whitewashing and paintings carried out in these quarters is not of the required standard; and
- (c) if so, what action Government propose to take to set the matter right?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B.S. MURTHY): (a) No, Madam.

- (b) No such complaints have come to Government's notice.
 - (c) Does not arise.

कोरबा में कोयले पर आधारित उर्वरक संयंत्र

158. श्री दयाल दास कुरें: क्या पेट्रोल तथा रसायन ौर खान तथा धातु मंत्री यह बताने की कृपः करेंगे कि:

(क) कोरबा (मध्य प्रदेश) में कोयले पर आधारित उर्वरक संयंत्र की स्थापना के